

OFFICE THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in Original Application no. OA No.916/2018 (earlier OA No.101 of 2014) OA No.606 of 2018 and OA No.1040 of 2018

(Official Address: Tower No.5, 4th Floor, Forest Complex,
Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: sutlejbeasriver@gmail.com

To

The Registrar General,
National Green Tribunal,
Faridkot House, Copernicus Marg, Near India Gate,
New Delhi, Delhi 110001

No.CMC/SB/2020/539

Dated: 14.2.2020

Subject: Report of the Monitoring Committee (constituted by the Hon'ble NGT in O.A. No. 916 of 2018 in the matter of Sobha Singh & Others V/s State of Punjab & Others and No. 606 of 2018 in the matter of compliance of Solid waste management Rules, 2016) w.r.t. O.A. No. 465 of 2019 (I.A. No. 332/2019) in the matter of Kulwinder Singh Sandhu & Ors. V/s Ram Muruti & Ors.

It is submitted that the Hon'ble National Green Tribunal, New Delhi vide its order dated 10.10.2019 in OA No. 465/2019 (I.A. No.332/2019) in the matter of Kulwinder Singh Sandhu & Ors Vs. Ram Murti & ors. has passed the certain directions. The Hon'ble Tribunal has also issued the directions for the Monitoring Committee constituted for controlling pollution of river Sutlej, as mentioned in para no. 03 of the said order, which are reproduced as under: -

“Let the State PCB take further action in accordance with law and furnish further action taken report within two months. The State PCB must take immediate steps to close the illegal activity and recover environmental compensation for the damage to the environment in accordance with law. We request the Monitoring Committee for controlling pollution of River Satluj, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court to monitor the situation. The Monitoring Committee may also look into the conduct of the officers of the State PCB in not taking requisite action so far.”

Therefore, in compliance to the orders dated 10.10.2019 as mentioned at para 3, the Monitoring Committee constituted in OA No 916 of 2018 in the matter of Sobha Singh & Ors V/s State of Punjab & Ors submits its report, which is enclosed herewith for kind consideration by the Hon'ble Tribunal.

It is further submitted that the above said report is also being sent through email at judicial-ngt@gov.in.



(Justice Jasbir Singh)

Former Judge,
Punjab & Haryana High Court
Chairman
Monitoring Committee

**Report of the Monitoring Committee
(constituted by the Hon'ble NGT in
O.A. No. 916 of 2018 in the matter of
Sobha Singh & Others V/s State of
Punjab & Others and No. 606 of
2018 in the matter of compliance of
Solid waste management Rules,
2016) w.r.t. O.A. No. 465 of 2019
(I.A. No. 332/2019) in the matter of
Kulwinder Singh Sandhu & Ors. V/s
Ram Muruti & Ors**

**Report submitted to
Hon'ble National Green Tribunal,
New Delhi**

14th February, 2020

Contents

Point No.	Description	Page No.
1.0	Brief Orders/Directions of Hon'ble NGT & Action Taken by Punjab Pollution Control Board for closure of Carcass Disposal Site at Village Ladhowal, Distt. Ludhiana	1-3
2.0	Visit to the Carcass Disposal Site at Village Ladhowal, Distt. Ludhiana by the Monitoring Committee constituted by Hon'ble NGT in O.A. No. 916 of 2018 (Satluj Beas Matter) on 13.02.2020	3-6

Report of the Monitoring Committee (constituted by the Hon'ble NGT in O.A. No. 916 of 2018 in the matter of Sobha Singh & Others V/s State of Punjab & Others and No. 606 of 2018 in the matter of compliance of Solid waste management Rules, 2016) w.r.t. O.A. No. 465 of 2019 (I.A. No. 332/2019) in the matter of Kulwinder Singh Sandhu & Ors. V/s Ram Muruti & Ors.

1.0 Brief Orders/Directions of Hon'ble NGT & Action Taken by Punjab Pollution Control Board for closure of Carcass Disposal Site at Village Ladhowal, Distt. Ludhiana

The Hon'ble National Green Tribunal, while considering the application filed by Sh. Kulwinder Singh Sandhu for closure of crude and unscientific carcass disposal site at Village Ladhowal, Distt. Ludhiana, which is being run by Sh. Ram Muruti, Sh. Ram Kumar, Sh. Suraj Kumar, Sh. Parshotam Lal and Munish Kumar on 24.05.2019, constituted a joint committee comprising of representative of CPCB, Punjab Pollution Control Board and District Magistrate, Ludhiana with the direction to the joint committee to ascertain the facts and ensure proper action by the statutory authorities under the provisions of the Water Act, 1974 & Air Act, 1981 and Environment (Protection) act, 1986 in accordance with law within two months. The joint committee was also directed to assess the compensation for damage to the environment in the last five years and the concerned statutory authorities may take steps to recover the same from the identified polluters in accordance with law. Punjab Pollution Control Board was nominated as coordinator for compliance in the matter. The joint committee was directed to furnish action taken report to the Hon'ble Tribunal within 03 months. The matter was listed on 10.10.2019.

Punjab Pollution Control Board filed its report on 15.09.2019 w.r.t unscientific and illegal activities on the land belonging to the central Govt. Joint inspection report indicated the higher values of organic parameter (BOD, COD, TSS and Oil & grease) and physical condition at site indicated the discharge of untreated effluent from Hadda Roddi sites cannot be ruled out to reach to river Sutlej during rain and excess discharge of effluent. Further, the analysis of ground water samples collected by Joint Committee indicated that presently, there is no effect on ground water by the operation of Hadda Roddi activities. The findings of the Joint Committee have been mentioned at Page No. 2 of order dated 10.10.2019 of Hon'ble NGT in the matter. The Hon'ble NGT observed that the crude and unscientific carcass disposal has resulted into the generation of severe odour, nuisance and effluent generated in the process was source of contamination of the water bodies due to high conc. of BOD, COD, TSS & O&G. Therefore, the Hon'ble NGT directed that for the protection of Environment, remedial action is necessary and Central Pollution Control Board was directed to compile the information from all State Boards and PCCs about extent of problem and remedial

action on the subject and furnish the report before the Hon'ble Tribunal on the next date i.e. on 16.01.2020.

The matter came for hearing before the Hon'ble Tribunal on 05.02.2020, wherein the report dated 14.01.2020 was submitted by Punjab Pollution Control Board mentioning the issuance of notice for recovery of compensation of amounting to Rs. 2,28,12,000/- from each of the Hadda Roddi units. Further, in the report it was mentioned that the Municipal Corporation, Ludhiana has proposal to install modern and scientific carcass utilization plant at Village Noorpur Bet, Hambran Road, Ludhiana. The officials of Municipal Corporation, Ludhiana have assured for early completion of the project. Also, the directions u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 had already been issued by Punjab Pollution Control Board to the Municipal Corporation, Ludhiana for completion of the modern & scientific carcass utilization plant at Noorpur Bet, Ludhiana by 31.12.2018. Further, Punjab Pollution Control Board has also requested vide its letter dated 17.07.2019, 15.09.2019 & 29.11.2019 to the Office of Deputy Commissioner, Ludhiana to shift the Hadda Roddi to some suitable location in accordance with law. Punjab Pollution Control Board again requested Commissioner, Municipal Corporation, Ludhiana on 29.11.2019 to complete the project with immediate effect so that the activities being carried out by the Hadda Roddi at Ladhowal are stopped and the same may be shifted to the proposed modern and scientific carcass utilization plant.

Further, the record of Punjab Pollution Control Board indicates that the initially in the year 2012, Deputy Commissioner, Ludhiana was requested vide Punjab Pollution Control Board letter no. 5400 dated 02.07.2012 to get the Hadda Roddi closed or shifted as per law to some suitable locations as the public complaint against the pollution caused by the Hadda Roddi had been received. Further, Punjab Pollution Control Board vide its letter no. 5402 dated 02.07.2012 had issued directions to Punjab State Power Corporation Ltd., Ludhiana to disconnect the electric supply available to the premises/industries. Also, Punjab Pollution Control Board vide its letter no. PPCB/SEE/ZO-2/LDH/2018/3558 dated 10.07.2018 had conveyed the proceedings of the personal hearing given by the Chairman of the Punjab Pollution Control Board on 07.06.2018 to the Commissioner, Municipal Corporation, Ludhiana for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and non-compliance of the directions issued u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 w.r.t foul smell, nuisance & others pollution problems caused due to operation of Hadda Roddi near Ladhowal, Ludhiana. During the said hearing, the Chairman of the Board had decided as under:-

1. The Municipal Corporation, Ludhiana shall expedite the process of establishment of modern and scientific carcass utilization plant at Noorpur Bet, Ludhiana to establish the same by 31.12.2018.

2. The Municipal Corporation, Ludhiana and the private respondents shall provide following measures to control nuisance being faced by the villagers residing nearby as already directed vide no. 141-146 dated 05.01.2018:-
 - a) Spray sanitizers on the leftovers to control the foul odour.
 - b) Build a boundary wall around current site.
 - c) Provide cover of plantation of trees around the site.
 - d) Close any existing outlets discharging waste effluent into river Sutlej.
 - e) Take any other suitable measure required to mitigate the problem of complainant regarding the nuisance and health hazard due to the operation of Hadda Roddi.
3. On the successful completion and commissioning of scientific designed Carcass utilization plant at Noorpur Bet, Humbran, Ludhiana, the private operator shall stop the activities of Hadda Roddi at old site near Ladhowal, Ludhiana.

Thereafter, Punjab Pollution Control Board vide its letter no. R.O/LDH-III/1020 dated 16.07.2018 has issued reminder to the Commissioner, Municipal Corporation, Ludhiana for compliance of the decisions taken by the Chairman of the Board during personal hearing given to the Commissioner, Municipal Corporation, Ludhiana on 07.06.2018.

Also, Punjab Pollution Control Board vide its letter no. 931 dated 29.11.2019 has requested Commissioner, Municipal Corporation, Ludhiana to complete the setting up of carcass utilization plant for dead animals and submit the PERT chart of its completion, so as to comply with the directions of the Hon'ble NGT vide its order dated 10.10.2019.

These facts indicate that Punjab Pollution Control Board has made efforts to get shift or closure of the said crude & unscientific carcass disposal site at Village Ladhowal, Distt. Ludhiana run by five persons.

2.0 Visit to the Carcass Disposal Site at Village Ladhowal, Distt. Ludhiana by the Monitoring Committee constituted by Hon'ble NGT in O.A. No. 916 of 2018 (Satluj Beas Matter) on 13.02.2020

The following were present during the visit:

a) Members of the Monitoring Committee

Sr. No.	Name & Designation	Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court	Chairman
2.	Sh. S.C. Agarwal, IAS, Former Chief Secretary, Punjab	Member
3.	Dr. Babu Ram, Former Member Secretary, Punjab Pollution Control Board	Technical Expert

b) Officers of the Punjab Pollution Control Board

1. Sh. Gulshan Rai, Chief Environmental Engineer, Ludhiana
2. Sh. Sandeep Bahl, Senior Environmental Engineer, Ludhiana

3. Sh. Paramjeet Singh, Environmental Engineer, Ludhiana
4. Sh. Amandeep Singh, Assistant Environmental Engineer, Ludhiana

c) Officers of the Municipal Corporation, Ludhiana

1. Sh. Neeraj Jain, Secretary, Municipal Corporation
2. Dr. Y.P. Singh, Senior Veterinary Doctor
3. Sh. Harpal Singh Bhullar, Superintending Engineer

During visit to the carcass disposal point at Village Ladhawal, Distt. Ludhiana, the Monitoring Committee observed as under:-

1. About 40-50 dead animals per day are collected from Ludhiana and its surrounding areas at 05 Hadda Roddi operating at one location in about 5.5 acres of land. These are deskinning and the various parts of the dead animals are cut into pieces to segregate bones, skins, flashings & other leftover material like animal dung and intestine material etc. All these activities are carried out manually. The skins, bones and intestine are sold in the market for further processing by the other manufacturing units.
2. During the processing of dead animals for deskinning and cutting of various parts of the dead animals, lot of obnoxious odour is generated alongwith generation of animal dung and wastewater. Some cut pieces/parts of dead animals are washed in a plastic container and the wastewater in the form of ponds was found stagnating along River Sutlej, which may lead to river Sutlej in case of excess discharge or during rains. Also, animal dung and waste flashings were found dumped at site in an open area, which are also source of foul smell and nuisance in the area. The photographs showing the animals dung, waste flashings, other leftover materials and wastewater stagnating in patches at site are mentioned as per plates 1 to 6.

Re



Plate 1: Photograph showing the stagnation of waste water of carcass disposal point



Plate 2: Photographs showing the waste material like animal dung, waste fleshing & intestine of carcass plant lying at site.

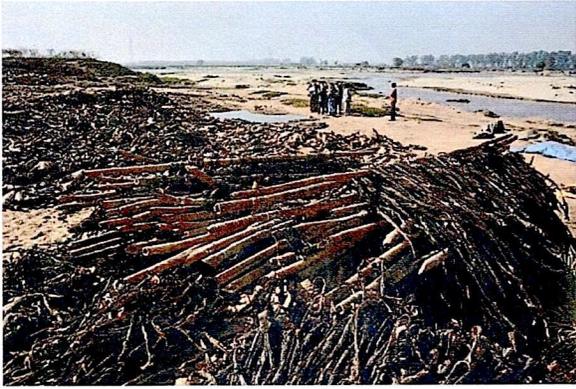


Plate 3: Photographs showing the waste material like animal dung, waste fleshing & intestine of carcass plant lying at site.



Plate 4: Photographs showing the waste material like animal dung, waste fleshing & intestine of carcass plant lying at site.



Plate 5: Photograph showing the waste water of carcass disposal plant stagnating in patches



Plate 6: Photograph showing the waste water of carcass disposal plant stagnating in patches

3. The Monitoring Committee has held its discussion with the owners of the carcass disposal plants and it was informed that they have no option but to process the dead animal at the present location because the new modern and scientific carcass disposal plant to be provided at Noorpur Bet, Ludhiana by Municipal Corporation, Ludhiana has not been completed & commissioned so far.
4. The monitoring committee was of the view that these activities at the present locations are required to be closed keeping in view their environmental threat right on the bank of river Sutlej. Therefore, the Municipal Corporation, Ludhiana is required to complete and commission the modern and scientific carcass disposal plant immediately for which Punjab Pollution Control Board has already granted NOC under the provisions of Water Act, 1974 and Air Act, 1981.

In view of the above observations, the monitoring committee recommends as under.

Recommendations

1. Directions may be issued to the Commissioner, Municipal Corporation, Ludhiana to complete and commission the modern and scientific carcass disposal plant at Noorpur Bet, Ludhiana by 31.8.2020 failing which, environmental compensation amounting to Rs.1 lakh per month may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the plant.
2. Since the operation of carcass disposal plants is essential for disposal of dead animals of Ludhiana and its surrounding areas, therefore, in order to prevent

any health hazard and maintain environmentally fragile area near water body i.e. River Sutlej, as short term measures, the owners of the Hadda Rodi shall take following steps to control obnoxious odour emissions, nuisance and restrict the discharge of wastewater of Hadda Rodi from entering into river Sutlej:

- i) Provide a brick wall of 2 metres height towards the river Sutlej side within 01 month and temporary walls of tin sheets or any other suitable material on all the other three sides of the Hadda Rodi within 15 days.
 - ii) Spray sanitizers regularly on the leftovers to control the obnoxious odour.
 - iii) Close any outlet discharging wastewater into river Sutlej.
 - iv) The Municipal Commissioner, Ludhiana shall supervise the above works and ensure the compliance.
3. After the successful commissioning of the modern and scientific carcass plant, these crude and unscientific carcass disposal plants should be closed.
 4. Punjab Pollution Control Board shall take immediate steps to get close these illegal activities from the present location with the help of District Administration. Deputy Commissioner, Ludhiana shall ensure the immediate closure of the unscientific carcass disposal plants after the commissioning of the modern and scientific carcass plant.
 5. Punjab Pollution Control Board shall recover the environmental compensation imposed by Hon'ble NGT for the damage caused to the environment due to operation of these illegal carcass disposal activities from the concerned persons through the Department of Revenue.


Dr. Babu Ram


S.C. Agrawal


Justice Jasbir Singh
(Former Judge Punjab &
Haryana High Court now as
Chairman of the Monitoring
Committee)